# Central Administative Tribunal Principal Bench: New Delhi



#### CP 221/2003 in OA 2377/2000

New Delhi, this the 23rd Day of September, 2003

Hon'ble Smt. Lakshmi Swaminathan. Vice Chairman (J) Hon'ble Shri V.K. Majotra. Member (A)

Jvoti Prasad S/o Shri Harprashad. R/o House NO. 687 Pushp Vihar. Sector 7. M.B. Road. New Delhi.

Same and the second

Petitioner

(By Advocate: Shri T.C. Addarwal)

#### Versus

- 1. Shri Pawan Chopra,
   Secretary,
   Ministry of Information & Broadcasting,
   Shastri Bhawan,
   New Delhi-110 001.
- 2. Shri Udai Sahai, Dv.Director General (Admn.), All India Radio. Akashvani Bhawan, Parliament Street, New Delhi - 110 001.
- 3. Shri Viqyan Prakash.
  Chief Engineer.
  Civil Construction Wing. (DGAIR).
  Soochna Bhawan. Lodi Road Complex.
  New Delhi.
  ....Respondents

(By Advocate: Shri M.K.Bharadwaj for Shri A.K.Bhardwaj)

### ORDER (Oral)

## Hon'ble Smt. Lakshmi Swaminathan, VC (J)

We have heard the learned counsel for the parties in CP 221/2003 in OA 2377/2000.

- 2. We have perused the directions contained in the order of Tribunal dated 5-8-2002 and have also seen the counter affidavit filed by the respondents with regard to implementation of those orders.
- 3. In paragraph 4 of the counter affidavit. the respondents have stated inter alia, that the benefits of ACP Scheme have already been granted to

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the petitioner. Sh. M.K.Bhardwai. learned proxy counsel has submitted that the revised pay of the applicant for the month of August. 2003 has also been done. He has further submitted that within two weeks the arrears due to the petitioner will also be arranged to be paid by the respondents and they are on the job of conversion of the work charged posts in consultation with other concerned Ministries.

- 4. Noting the above submissions of the learned proxy counsel for the respondents, we do not find any justification to continue with this contempt petition. In the circumstances of the case, the unconditional apology submitted by the respondents for the delay in implementation of the aforesaid order of the Tribunal is also accepted.
- 5. In this view of the matter. CP 221/2003 is dismissed. Notices to the alleged contemnors are discharged. File to be consigned to the Record Room.

(V.K.Majotra) Member (A)

(Smt. Lakshmi Swaminathan) Vice Chairman (J)

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